

C O N T E N T S

**Fifteenth Series, Vol. XXXVI, Fifteenth Session, 2013/1935 (Saka)
No.3, Monday, December 09, 2013/Agrahayana 18, 1935 (Saka)**

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PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Satpal Maharaj

Shri Jagdambika Pal

SECRETARY GENERAL

Shri S. Bal Shekar

LOK SABHA DEBATES

LOK SABHA

Monday, December 09, 2013/Agrahayana 18, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

OBITUARY REFERENCE

MADAM SPEAKER: Hon. Members, I have to inform the House about the sad demise of Shri Monoranjan Sur who was a member of Ninth and Tenth Lok Sabhas from 1989 to 1996 representing the Basirhat Parliamentary Constituency of West Bengal.

Shri Sur served as a Member of the Committee on Food, Civil Supplies and Public Distribution. He was also a Member of the Consultative Committee of Ministry of Communications.

An active social and political worker, Shri Sur participated in the freedom struggle.

Shri Sur passed away on November 15, 2013 at Kolkata in West Bengal at the age of 95.

We deeply mourn the loss of Shri Monoranjan Sur and I am sure the House would join me in conveying our condolences to the bereaved family.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.01 ½ hrs.

The Members then stood in silence for a short while.

... (Interruptions)

MADAM SPEAKER: Question Hour. Q. No.41, Shri B.N. Prasad Mahato.

... (Interruptions)

11.03 hrs

At this stage, Shri M. Venugopala Reddy and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

11.03 ¼ hrs.

At this stage, Dr. Baliram and some other hon. Members came and stood on the floor near the Table.

अध्यक्ष महोदया : प्रश्न काल चलाए।

... (व्यवधान)

अध्यक्ष महोदया : यह क्या कर रहे हैं?

... (व्यवधान)

अध्यक्ष महोदया : यह क्या कर रहे हैं?

... (व्यवधान)

अध्यक्ष महोदया : यह क्या कर रहे हैं?

... (व्यवधान)

11.03½hrs

MADAM SPEAKER: Question No. 41, Shri B.N. Prasad Mahato.

(Q. 41)

श्री बैद्यनाथ प्रसाद महतो : अध्यक्ष महोदया, माननीय मंत्री जी ने जो जवाब दिया है, वह दिग्भ्रमित करने वाला जवाब है। ...(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ...**

श्री बैद्यनाथ प्रसाद महतो : एक जगह उन्होंने अपने जवाब में कहा है कि राज्य सरकार से कोई प्रस्ताव प्राप्त नहीं हुआ है। ...(व्यवधान) जबकि बिहार में आरओबी के निर्माण के लिए रेलवे बोर्ड ...(व्यवधान) इस्कॉन और राज्य सरकार से दिनांक 26.08.2010 को समझौता ज्ञापन पर हस्ताक्षर हुआ था। ...(व्यवधान) जैसा कि माननीय रेल मंत्री जी ने अपने जवाब में 24 जून, 2011 को कहा था। ...(व्यवधान)

MADAM SPEAKER: Mr. Minister, have you heard him? Please answer.

... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.05 hrs

*The Lok Sabha then adjourned till Twelve
of the Clock.*

* Not recorded.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

FELICITATION BY THE SPEAKER

Mangalyan's exit from earth's orbit

MADAM SPEAKER: Hon. Members, as you are aware, our country has successfully launched its first inter-planetary probe, the 'Mangalyaan' indigenously developed by Indian Space Research Organisation from Sriharikota on 5th November, 2013. The spacecraft has exited its earth bound orbit on 1st December, 2013 and is now cruising its sun-centric orbit.

With this launch, India has entered into a selected league of nations having the potential to launch inter-planetary probes. We are extremely proud of this accomplishment by our space scientists.

The House conveys its congratulations to the Indian Space Research Organisation's dedicated team of scientists and technologists for making this mission a success.

12.01 hrs

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now, Papers to be laid.

Shri Jitendra Singh.

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): Madam, on behalf of Shri A.K. Antony, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Defence Institute of Advanced Technology, Pune, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Defence Institute of Advanced Technology, Pune, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 9768/15/13)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Defence Institute of Advanced Technology, Pune, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Defence Institute of Advanced Technology, Pune, for the year 2012-2013.

(Placed in Library, See No. LT 9769/15/13)

... (*Interruptions*)

12.02 hrs

At this stage, Shri P. Kumar, Shri M. Venugopala Reddy, Dr. Baliram, Shri Neeraj Shekhar, Shri Jose K. Mani and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): Madam, on behalf of Shri P. Chidambaram, I beg to lay on the Table a copy of the Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Securities Laws (Amendment) Second Ordinance, 2013 (No. 9 of 2013).

(Placed in Library, See No. LT 9770/15/13)

... (Interruptions)

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): Madam, I beg to lay on the Table a copy of the Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Indian Medical Council (Amendment) Second Ordinance, 2013 (No. 11 of 2013).

(Placed in Library, See No. LT 9771/15/13)

... (Interruptions)

MADAM SPEAKER: Item No. 6. Shri Milind Deora for Shri G.K. Vasani – not present.

... (Interruptions)

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2012-2013.

- (ii) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2012-2013 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9787/15/13)

- (2) (i) Review by the Government of the working of the KIOCL Limited, Bangalore, for the year 2012-2013.

- (ii) Annual Report of the KIOCL Limited, Bangalore, for the year 2012-2013 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9787 A/15/13)

- (3) (i) Review by the Government of the working of the Rashtriya Ispal Nigam Limited (Visakhapatnam Steel Plant), Visakhapatnam, for the year 2012-2013.

- (ii) Annual Report of the Rashtriya Ispal Nigam Limited (Visakhapatnam Steel Plant), Visakhapatnam, for the year 2012-2013 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9787 B/15/13)

... (*Interruptions*)

THE MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH):
Madam, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 29 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005:-

- (1) S.O.3423(E) published in Gazette of India dated 12th November, 2013, making further amendments in Schedule I to the Mahatma Gandhi National Rural Employment Guarantee Act, 2005.

- (2) S.O.2901(E) published in Gazette of India dated 24th September, 2013, making further amendments in Schedule II to the Mahatma Gandhi National Rural Employment Guarantee Act, 2005.

(Placed in Library, See No. LT 9788/15/13)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): Madam, I beg to lay on the Table a copy of the Environment (Protection) (Second Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 535(E) in Gazette of India dated 7th August, 2013 under Section 26 of the Environment (Protection) Act, 1986.

(Placed in Library, See No. LT 9789/15/13)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) (i) Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 2012-2013.
- (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9790/15/13)

- (2) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2012-2013.
- (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9791/15/13)

- (3) (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 2012-2013.
- (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9792/15/13)

- (4) (i) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2012-2013.
- (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9793/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. E.M S. NATCHIAPPAN): Madam, on behalf of Shrimati D. Purandeswari, I beg to lay on the Table a copy of the Special Economic Zones (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 540(E) in Gazette of India dated 12th August, 2013 under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005.

(Placed in Library, See No. LT 9794/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 2012-2013.

(Placed in Library, See No. LT 9795/15/13)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Noida, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, Noida, for the year 2012-2013.

(Placed in Library, See No. LT 9796/15/13)

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 2012-2013.

- (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9797/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION
(SHRI K.C. VENUGOPAL): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety, Lucknow, for the year 2011-2012.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Commission of Railway Safety, Lucknow, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 9798/15/13)

- (3) A copy of the Aircraft (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 213(E) in Gazette of India dated 10th April, 2013 under Section 14A of the Aircraft Act, 1934, together with an explanatory note.

(Placed in Library, See No. LT 9799/15/13)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR):

Madam, on behalf of Shri Rajeev Shukla, I beg to lay on the Table a copy each of the following Ordinance (Hindi and English versions) under article 123 (2) (a) of the Constitution:-

- (1) The Securities Laws (Amendment) Second Ordinance, 2013 (No. 9 of 2013) promulgated by the President on 16th September, 2013.

(Placed in Library, See No. LT 9800/15/13)

- (2) The Readjustment of Representation of Scheduled Castes and Scheduled Tribes in Parliamentary and Assembly Constituencies (Third) Ordinance, 2013 (No. 10 of 2013) promulgated by the President on 27th September, 2013.

(Placed in Library, See No. LT 9801/15/13)

- (3) The Indian Medical Council (Amendment) Second Ordinance, 2013 (No. 11 of 2013) promulgated by the President on 28th September, 2013.

(Placed in Library, See No. LT 9802/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): Madam, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi for the year 2012-13 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9803/15/13)

(2) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O. 1961(E) published in Gazette of India dated 2nd July, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (ii) S.O. 2316(E) published in Gazette of India dated 31st July, 2013, making certain amendments in the Notification No. S.O. 235(E) dated 2nd February, 2010.
- (iii) S.O. 2317(E) published in Gazette of India dated 31st July, 2013, making certain amendments in the Notification No. S.O. 1192(E) dated 3rd December, 2001.
- (iv) S.O. 2318(E) published in Gazette of India dated 31st July, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (v) S.O. 2319(E) published in Gazette of India dated 31st July, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (vi) S.O. 2320(E) published in Gazette of India dated 31st July, 2013, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.

- (vii) S.O. 2321(E) published in Gazette of India dated 31st July, 2013, making certain amendments in the Notification No. S.O. 2249(E) dated 28th September, 2011.
- (viii) S.O. 2322(E) published in Gazette of India dated 31st July, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (ix) S.O. 2323(E) published in Gazette of India dated 31st July, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (x) S.O. 2021(E) published in Gazette of India dated the 5th July, 2013 regarding levy/collection of user fee in respect of Jhansi-Orai Section of National Highway No. 25 in the State of Uttar Pradesh.
- (xi) S.O. 2221(E) published in Gazette of India dated the 22nd July, 2013 regarding levy/collection of user fee in respect of Hospet-Chitradurga Section of National Highway No. 13 in the State of Karnataka.
- (xii) S.O. 2227(E) published in Gazette of India dated the 22nd July, 2013 making certain amendments in the Notification No. S.O. 1515(E) dated 18th June, 2009.
- (xiii) S.O. 2229(E) published in Gazette of India dated the 22nd July, 2013 regarding levy/collection of user fee in respect of (UP/Haryana Border-Yamunanagar-Saha-Barwala-Panchkula Section) of National Highway No. 73 in the State of Haryana.
- (xiv) S.O. 2325(E) published in Gazette of India dated the 31st July, 2013 regarding levy/collection of user fee in respect of (Kuttipuram-Eddapally Section) of National Highway No. 17 in the State of Kerala.
- (xv) S.O. 2326(E) published in Gazette of India dated the 31st July, 2013 regarding levy/collection of user fee in respect of (Cuttack-

- Sambalpur Section) of National Highway No. 42 in the State of Odisha.
- (xvi) S.O. 2425(E) published in Gazette of India dated the 8th August, 2013 regarding levy/collection of user fee in respect of (Ludhiana-Talwandi Section) of National Highway No. 95 in the State of Punjab.
- (xvii) S.O. 2594(E) published in Gazette of India dated the 23rd August, 2013 regarding levy/collection of user fee in respect of Hazaribagh-Ranchi Section of National Highway No. 33 in the State of Jharkhand.
- (xviii) S.O. 2491(E) published in Gazette of India dated the 19th August, 2013 regarding levy/collection of user fee in respect of Delhi-Agra Section of National Highway No. 2 in the States of Haryana and Uttar Pradesh.
- (xix) S.O. 2606(E) published in Gazette of India dated the 26th August, 2013 regarding levy/collection of user fee in respect of (Madurai to Kanyakumari Section) of National Highway No. 7 in the State of Tamil Nadu.
- (xx) S.O. 2660(E) published in Gazette of India dated the 2nd September, 2013 making certain amendments in the Notification No. S.O. 468(E) dated 26th February, 2013.
- (xxi) S.O. 2661(E) published in Gazette of India dated the 2nd September, 2013 making certain amendments in the Notification No. S.O. 1075(E) dated 28th July, 2005.
- (xxii) S.O. 2682(E) published in Gazette of India dated the 5th September, 2013 regarding levy/collection of user fee in respect of Jhansi- Uttar Pradesh/Madhya Pradesh Section and Uttar Pradesh/Madhya Pradesh Border to Lakhnadon Section of National Highway No. 26 in the States of Uttar Pradesh and Madhya Pradesh.

- (xxiii) S.O. 2736(E) published in Gazette of India dated the 10th September, 2013 making certain amendments in the Notification No. S.O. 2021(E) dated 5th July, 2013.
- (xxiv) S.O. 2798(E) published in Gazette of India dated the 16th September, 2013 making certain amendments in the Notification No. S.O. 413(E) dated 6th February, 2009.
- (xxv) S.O. 2825(E) published in Gazette of India dated the 20th September, 2013 making certain amendments in the Notification No. S.O. 467(E) dated 26th February, 2013.
- (xxvi) S.O. 2921(E) published in Gazette of India dated the 26th September, 2013 regarding levy/collection of user fee in respect of (Jowai-Meghalaya/Assam Border Section) of National Highway No. 44 in the State of Meghalaya.
- (xxvii) S.O. 2926(E) published in Gazette of India dated the 27th September, 2013 regarding levy/collection of user fee in respect of (Jalandhar to end of Jammu bypass Section) of National Highway No. 1A in the States of Punjab, Himachal Pradesh and Jammu and Kashmir.

(Placed in Library, See No. LT 9804/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. E.M.S. NATCHIAPPAN): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Chennai Environmental Management Company of Tanners, Chennai, for the year 2012-2013, alongwith Audited Accounts.



- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Environmental Management Company of Tanners, Chennai, for the year 2012-2013.

(Placed in Library, See No. LT 9805/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI JESUDASU SEELAM): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

- (i) G.S.R.616(E) published in Gazette of India dated 10th September, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 25/2012-Service Tax, dated 20th June, 2012.
- (ii) G.S.R.699(E) published in Gazette of India dated 22nd October, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 25/2012-Service Tax, dated 20th June, 2012.
- (iii) Ad-hoc Exemption Order No. 1/1/2013 dated 17th September, 2013 together with an explanatory memorandum seeking to provide exemption from service tax to the specified taxable service provided, during the period 17th September, 2013 to 31st March, 2014, by the hotel or restaurant in the flood affected State of Uttarakhand.

(Placed in Library, See No. LT 9806/15/13)

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R.581(E) published in Gazette of India dated 29th August, 2013 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty, imposed on imports of Digital Versatile Discs-Recordable falling under Heading 8523, originating in, or exported from China PR, Hong Kong and Chinese Taipei for a further period of one year pending the outcome of the current sunset review, *i.e.* up to and inclusive of the 22nd July, 2014.
- (ii) G.S.R.582(E) published in Gazette of India dated 29th August, 2013 together with an explanatory memorandum seeking to confirm the safeguard duty imposed provisionally *vide* Notification No. 1/2013-Customs (SG) dated 4.1.2013 as the final duty for a period of 200 days, starting from 4.1.2013 till 22.7.2013 (both days inclusive), at the rate of 20% on all imports of Hot Rolled Flat Products of Stainless Steel 304 grade (upto a maximum width of 1605 mm) from China.
- (iii) G.S.R.599(E) published in Gazette of India dated 6th September, 2013 together with an explanatory memorandum seeking to levy anti-dumping duty at the rates specified therein, on imports of Sodium Perchlorate, originating in, or exported from, the People's Republic of China for a period of five years based on the recommendation of the Designated Authority.
- (iv) G.S.R.600(E) published in Gazette of India dated 6th September, 2013 together with an explanatory memorandum seeking to impose anti-dumping duty at the rates specified therein, on imports of Zinc Oxide, originating in, or exported from, the People's Republic of China for a further period of five years based on the recommendation of the Designated Authority in sunset review.
- (v) G.S.R.679(E) published in Gazette of India dated 10th October, 2013 together with an explanatory memorandum seeking to levy anti-

dumping duty on imports of Bulk Drug Cefadroxil Monohydrate, originating in, or exported from the European Union, for a period of five years pursuant to the final findings of anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied Duties.

- (vi) G.S.R.680(E) published in Gazette of India dated 10th October, 2013 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of ductile iron pipes, originating in, or exported from the People's Republic of China, for a further period of five years pursuant to the final findings in Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (vii) G.S.R.696(E) published in Gazette of India dated 21st October, 2013 together with an explanatory memorandum seeking to levy anti-dumping duty at specified rates on imports of Methylene Chloride, originating in, or exported from the European Union, United States of America and Korea RP, for a period of six months.
- (viii) G.S.R.698(E) published in Gazette of India dated 22nd October, 2013 together with an explanatory memorandum providing that all imports of vitrified/porcelain tiles falling under CHT 6907 or 6908 or 6914, by M/s Foshan Qiangbiao Cermaics Co. Ltd, China PR (producer) through M/s Sheenway Corporation Ltd., Hong Kong (exporter), which were subjected to provisional assessment pursuant to the Notification No. 35/2012-Customs (ADD) dated 10th July, 2012, shall be finally assessed on payment of anti-dumping duty of Rs. 155 per square meter.
- (ix) G.S.R.710(E) published in Gazette of India dated 28th October, 2013 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Paracetamol', originating in, or

exported from, the People's Republic of China for a further period of five years pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.

- (x) G.S.R.635(E) published in Gazette of India dated 17th September, 2013 together with an explanatory memorandum seeking to increase the basic customs duty on (a) articles of jewellery and parts thereof, of precious metal or of metal clad with precious metal and (b) articles of goldsmiths or silversmiths wares and parts thereof, of precious metal or of metal clad with precious metal by amending the statutory rate under the provisions of Section 8A of the Customs Tariff Act, 1975.

(Placed in Library, See No. LT 9807/15/13)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R.587(E) published in Gazette of India dated 30th August, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 64/95-Central Excise, dated 16th March, 1995.
- (ii) G.S.R.628(E) published in Gazette of India dated 12th September, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012- Central Excise, dated 17th March, 2012.
- (iii) G.S.R.666(E) published in Gazette of India dated 1st October, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 10/97-Central Excise, dated 1st March, 1997.

(Placed in Library, See No. LT 9808/15/13)

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R.586(E) published in Gazette of India dated 30th August, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23rd July, 1996.
- (ii) G.S.R.630(E) published in Gazette of India dated 13th September, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (iii) G.S.R.678(E) published in Gazette of India dated 10th October, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 53/2011-Cus., dated 1st July, 2011.
- (iv) G.S.R.713(E) published in Gazette of India dated 30th October, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 146/94-Cus., dated 13th July, 1994.

(Placed in Library, See No. LT 9809/15/13)

(5) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962, Section 38 of the Central Excise Act, 1944 and Section 94 of the Finance Act, 1994:-

- (i) G.S.R.631(E) published in Gazette of India dated 14th September, 2013 together with an explanatory memorandum amending the Customs, Central Excise Duties and Service Tax Drawback Rules, 1995, so as to make wheat ineligible for duty drawback and to remove the ineligibility of duty drawback imposed on milk, milk

products, casein and its derivatives. The amendment is effective from 21.09.2013.

- (ii) G.S.R.632(E) published in Gazette of India dated 14th September, 2013 together with an explanatory memorandum notifying the All Industry Rates of Duty Drawback with effect from 21.09.2013.

... (*Interruptions*)

(Placed in Library, See No. LT 9810/15/13)

12.05 hrs.

RESIGNATION BY MEMBER

MADAM SPEAKER: Hon. Members, I have to inform the House that Shri C. M. Chang, an elected Member from the Nagaland Parliamentary Constituency of Nagaland *vide* his letter dated 19 September, 2013 has resigned from the Membership of Lok Sabha.

... (*Interruptions*)

MADAM SPEAKER : I have accepted his resignation with effect from 21st September, 2013.

... (*Interruptions*)

12.06 hrs**ASSENT TO BILLS**

SECRETARY-GENERAL: Madam, I lay on the Table the following 7 Bills passed by the Houses of Parliament during the Fourteenth Session of Fifteenth Lok Sabha and assented to by the President since a report was last made to the House on the 6th August, 2013:-

1. The Companies Bill, 2013;
2. The National Highways Authority of India (Amendment) Bill, 2013;
3. The Appropriation (No.4) Bill, 2013;
4. The Wakf (Amendment) Bill, 2013; :
5. The Parliament (Prevention of Disqualification) Amendment Bill, 2013;
6. The Representation of the People (Amendment and Validation) Bill, 2013; and
7. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Bill, 2013.

I also lay on the Table copies, duly authenticated by the Secretary- General, Rajya Sabha, of the following 6 Bills passed by the Houses of Parliament and assented to by the President:-

1. The National Food Security Bill, 2013;
2. The Securities and Exchange Board of India (Amendment.) Bill, 2013;
3. The Pension Fund Regulatory and Development Authority Bill, 2013;

«

4. The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2013;
5. The Prohibition of Employment as Manual Scavengers and their Rehabilitation Bill, 2013; and
6. The Rajiv Gandhi National Aviation University Bill, 2013.

... (*Interruptions*)

12.07 ½ hrs.

**PUBLIC ACCOUNTS COMMITTEE
89th to 91st Reports**

डॉ. मुरली मनोहर जोशी (वाराणसी): महोदया, मैं लोक लेखा समिति (2013-14) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेज़ी संस्करण) प्रस्तुत करता हूँ :-

- (1) रक्षा मंत्रालय से संबंधित 'रक्षा सम्पदा प्रबंधन' के बारे में 89वाँ प्रतिवेदन।
 - (2) परमाणु ऊर्जा विभाग से संबंधित 'परमाणु ऊर्जा विनियामक बोर्ड के क्रियाकलाप' के बारे में 90वाँ प्रतिवेदन।
 - (3) रक्षा मंत्रालय से संबंधित 'आदर्श सहकारी आवासीय सोसाइटी' के बारे में 91वाँ प्रतिवेदन।
-

12.08 hrs.

**COMMITTEE ON PUBLIC UNDERTAKINGS
26th Report**

SHRI JAGDAMBIKA PAL (DOMARIYAGANJ): I beg to present the 26th Report* (Hindi and English versions) of the Committee on Public Undertakings on Bharat Electronics Limited.

... (*Interruptions*)

12.08 ½ hrs.

**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND
SCHEDULED TRIBES
32nd Report**

SHRI GOBINDA CHANDRA NASKAR (BANGAON): I beg to present the 32nd Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes pertaining to Ministry of Finance (Department of Revenue) on Action Taken by the Government on the recommendations contained in the 24th Report (Fifteenth Lok Sabha) on "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Central Board of Direct Taxes (CBDT)".

... (*Interruptions*)

* The Report was presented to Speaker, Lok Sabha on 12 October 2013 under Direction 71A.(1) of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

12.09 hrs.

STANDING COMMITTEE ON AGRICULTURE

51st to 55th Reports

श्री बसुदेव आचार्य (बांकुरा): महोदया, मैं कृषि संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेज़ी संस्करण) प्रस्तुत करता हूँ :-

- (1) कृषि मंत्रालय (कृषि अनुसंधान और शिक्षा विभाग) की अनुदानों की मांगों (2013-14) के बारे में कृषि संबंधी समिति के 47वें प्रतिवेदन (15वीं लोक सभा) पर सरकार द्वारा की-गई-कार्यवाही संबंधी 51वाँ प्रतिवेदन।
 - (2) कृषि मंत्रालय (कृषि सहकारिता विभाग) की अनुदानों की मांगों (2013-14) के बारे में कृषि संबंधी समिति के 46वें प्रतिवेदन (15वीं लोक सभा) पर सरकार द्वारा की-गई-कार्यवाही संबंधी 52वाँ प्रतिवेदन।
 - (3) कृषि मंत्रालय (पशुपालन, डेयरी और मात्स्यिकी विभाग) की अनुदानों की मांगों से संबंधित पशुपालन के क्षेत्र में रोज़गार को इष्टतम करने के बारे में कृषि संबंधी समिति के 36वें प्रतिवेदन (2011-12) पर सरकार द्वारा की-गई-कार्यवाही संबंधी 53वाँ प्रतिवेदन।
 - (4) कृषि मंत्रालय (पशुपालन, डेयरी और मात्स्यिकी विभाग) की अनुदानों की मांगों (2013-14) के बारे में कृषि संबंधी समिति के 48वें प्रतिवेदन (15वीं लोक सभा) पर सरकार द्वारा की-गई-कार्यवाही संबंधी 54वाँ प्रतिवेदन।
 - (5) खाद्य प्रसंस्करण उद्योग मंत्रालय की अनुदानों की मांगों (2013-14) के बारे में कृषि संबंधी समिति के 49वें प्रतिवेदन (15वीं लोक सभा) पर सरकार द्वारा की-गई-कार्यवाही संबंधी 55वाँ प्रतिवेदन।
-

12.09 ½ hrs.

STANDING COMMITTEE ON FINANCE

75th to 82nd Reports

श्री यशवंत सिन्हा (हज़ारीबाग): महोदय, मैं वित्त संबंधी स्थायी समिति (2013-14) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेज़ी) संस्करण प्रस्तुत करता हूँ:-

- (1) वित्त मंत्रालय (आर्थिक कार्य, वित्त सेवाएं, व्यय और विनिवेश विभागों) की अनुदानों की मांगों (2013-14) के बारे में 67वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 75वां प्रतिवेदन । #
- (2) वित्त मंत्रालय (राजस्व विभाग) की अनुदानों की मांगों (2013-14) के बारे में 68वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 76वां प्रतिवेदन । #
- (3) योजना मंत्रालय की अनुदानों की मांगों (2013-14) के बारे में 69वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 77वां प्रतिवेदन । #
- (4) सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय की अनुदानों की मांगों (2013-14) के बारे में 70वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 78वां प्रतिवेदन । #
- (5) ' बैंकिंग क्षेत्र में नए लाइसेंसों पर नीति ' विषय पर 79वां प्रतिवेदन । #

Seventy-fifth to Seventy-ninth Reports were presented to Hon'ble Speaker on 18 October, 2013 under Direction 71A.(1) when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha. Authenticated copies of these Reports were forwarded on 25 October, 2013 for information of Hon'ble Chairman, Rajya Sabha.

- (6) ' परिचालन में जाली करेंसी नोट ' के बारे में 79वें प्रतिवेदन (14वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 80वां प्रतिवेदन ।
- (7) ' महंगाई और मूल्य वृद्धि ' के बारे में छठे प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 81वां प्रतिवेदन ।
- (8) कारपोरेट कार्य मंत्रालय की अनुदानों की मांगों (2013-14) के बारे में 71वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 82वां प्रतिवेदन ।

12.10 hrs.

OBSERVATION BY THE SPEAKER

Presentation of Report of Joint Parliamentary Committee to examine matters relating to allocation and pricing of telecom licences and spectrum

MADAM SPEAKER: Hon. Members, before I call Shri P.C. Chacko to present the Report and Minutes of the Joint Parliamentary Committee to examine matters relating to allocation of pricing of Telecom Licences and Spectrum, I would like to inform the House that I have received a communication from Shri Yashwant Sinha Ji wherein he has sought my permission to raise certain objections in regard to violation of certain rules during the deliberations in the Committee. I have also received the communication from Shri Gurudas Dasgupta Ji and Shri Kalyan Banerjee Ji asking my permission to allow them to raise certain objections before presentation of the report. In this connection, I would like to mention the terms of reference contained in the motion to constitute the Joint Committee, which was adopted by this House on 24th February, 2011, and which seem to be relevant to the objections raised by Shri Yashwant Sinha Ji. One of the terms of reference was that the Joint Committee shall make a Report to this House.

Therefore, as per directives of the House contained in the motion for constitution of JPC and in pursuance of provisions laid down in the Rules 279 and 280 of the Rules of Procedure and Direction 71A of Directions by the Speaker, Lok Sabha, the Committee is required to present its Report to the House. I may add that there is no provision in the rules which permits discussion or raising of objections before presentation of a Report which has been duly adopted by a Joint Parliamentary Committee.

I am, therefore, not inclined to allow any debate or permit raising of objections at the stage of presentation of the Report of the Joint Committee.

Now, Shri P.C. Chacko to present the Report.

... (*Interruptions*)

12.13 hrs

At this stage, Shri T.R. Baalu and some other hon. Members left the House.

... (*Interruptions*)

**JOINT PARLIAMENTARY COMMITTEE TO EXAMINE MATTERS
RELATING TO ALLOCATION AND PRICING OF TELECOM
LICENCES AND SPECTRUM
Report and Minutes**

SHRI P.C. CHACKO (THRISSUR): Madam, I beg to present the Hindi and English versions of the Report* and Minutes* of the Joint Parliamentary Committee to examine matters relating to allocation and pricing of Telecom Licences and Spectrum. ... (*Interruptions*)

MADAM SPEAKER: Item No. 25, Shri P.K. Biju – not present; Item No. 26, Shri P.K. Biju – not present; Item No. 27, Dr. Sanjay Jaiswal.

* The Report and Minutes were presented to the Speaker, Lok Sabha on 29th October, 2013 under Direction 71A (1) of the Directions by the Speaker, Lok Sabha, when the House was not in Session and the Speaker, Lok Sabha was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha. The Report and Minutes were forwarded for the information of the Chairman, Rajya Sabha on the same day.

12.14 hrs.**STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE****73rd to 77th Reports**

DR. SANJAY JAISWAL (PASCHIM CHAMPARAN): Madam, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:--

- (1) 73rd Report[#] on the Indian Medical Council (Amendment) Bill, 2013;
- (2) 74th Report[#] on the Mental Health Care Bill, 2013;
- (3) 75th Report on Action Taken by Government on the recommendations/observations contained in the 68th Report on Demands for Grants (2013-14) of the Department of AYUSH;
- (4) 76th Report on Action Taken by Government on the recommendations/observations contained in the 70th Report on Demands for Grants (2013-14) of the Department of AIDS Control;
- (5) 77th Report on Action Taken by Government on the recommendations/observations contained in the 69th Report on Demands for Grants (2013-14) of the Department of Health Research.



[#] The Seventy-third and Seventy-fourth Reports were presented to the Chairman, Rajya Sabha on the 20th November, 2013 under the Direction dated 25/1/1996 by the Chairman, Rajya Sabha, when the House was not in Session and that orders for its printing, publication and circulation were given by the Chairman. A copy each of the said Reports was forwarded to the Speaker, Lok Sabha on the same day.

12.15 hrs.

**STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT
(i) 258th and 259th Reports**

श्री वीरेन्द्र कश्यप (शिमला): महोदया, मैं मानव संसाधन विकास संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन** (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ ... (व्यवधान)-

- (1) महिला अशिस्ट निरूपण (प्रतिषेध) संशोधन विधेयक, 2012 के बारे में 258वां प्रतिवेदन।
- (2) राष्ट्रीय प्रौद्योगिकी, विज्ञान शिक्षा और अनुसंधान संस्थान (संशोधन) विधेयक, 2013 के बारे में 259वां प्रतिवेदन।... (व्यवधान)

** The Reports were presented to Hon'ble Chairman, Rajya Sabha on 24th September and 27th November, 2013 respectively and were forwarded to Hon'ble Speaker, Lok Sabha on the same day.

(ii) Evidence

श्री वीरेन्द्र कश्यप : महोदया, मैं महिला अशिस्ट निरूपण (प्रतिषेध) संशोधन विधेयक, 2012 और राष्ट्रीय प्रौद्योगिकी, विज्ञान शिक्षा और अनुसंधान संस्थान (संशोधन) विधेयक, 2013 के संबंध में मानव संसाधन विकास संबंधी समिति के समक्ष दिया गया साक्ष्य सभा पटल पर रखता हूं।...(व्यवधान)

12.15 ½ hrs.

STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES, LAW AND JUSTICE

63rd to 65th Reports

श्री शैलेन्द्र कुमार (कौशाम्बी): महोदया, मैं कार्मिक, लोक शिकायत, विधि और न्याय संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं।...(व्यवधान)-

- (1) राजस्थान विधान परिषद् विधेयक, 2013 के बारे में 63वां प्रतिवेदन।...(व्यवधान)
- (2) विधिक नियुक्ति आयोग विधेयक, 2013 के बारे में 64वां प्रतिवेदन।...(व्यवधान)
- (3) लोक प्रतिनिधित्व (दूसरा संशोधन और विधिमान्यकरण) विधेयक, 2013 के बारे में 65वां प्रतिवेदन।...(व्यवधान)

SHRI T.R. BAALU (SRIPERUMBUDUR): We want a discussion on JPC Report today.

12.16 hrs

At this stage, Shri T.R. Baalu and some other hon. Members came and stood on the floor near the Table.

12.17 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR):
Madam, with your permission, I rise to announce that Government Business during the week commencing today, the 9th of December, 2013, will consist of:-

- (i) Consideration of any item of Government Business carried over from today's Order paper.
- (ii) Further consideration and passing of the Motor Vehicles (Amendment) Bill, 2012, as passed by Rajya Sabha.
- (iii) Consideration and passing of the following Bills, as passed by Rajya Sabha:-
 - (a) The National Waterway (Lakhipur-Banga Stretch of the Barack River) Bill, 2013;
 - (b) The Constitution (One Hundred and Twentieth Amendment) Bill, 2013; and
 - (c) The Constitution (One Hundred Seventeenth Amendment) Bill, 2012.
- (iv) Consideration and passing of the following Bills:-
 - (a) The Securities Laws (Amendment) Bill, 2013 – To replace an Ordinance;
 - (b) The Warehousing Corporation(Amendment) Bill, 2011;
 - (c) The Piracy Bill, 2012; and
 - (d) The Right of Citizens for Time Bound Delivery of Goods and Services and the Redressal of their Grievances Bill, 2011.
- (v) Discussion and Voting on Supplementary Demands for Grants (General) for 2013-14.

(vi) Discussion and Voting on Supplementary Demands for Grants (Railways) for 2013-14

... (*Interruptions*)

MADAM SPEAKER: Hon. Members, Submissions may be laid on the Table of the House.

... (*Interruptions*)

* SHRI N. PEETHAMBARA KURUP (KOLLAM): The following items may be included in the next week's agenda :-

1. Urgent need for revision of pension of Employees Provident Fund Organisation pensioners from the current Rs. 110/- per month to Rs. 10,000/- per month.
2. A cancer Research and Reference hospital of the level of AIIMS should be set up at Kollam, Kerala urgently.

* PROF. SAUGATA ROY (DUM DUM): I would request for inclusion of the following two matters in the Government Business for the week starting on 9th December, 2013 :-

1. Need to offer moratorium in interest payment and debt restructuring to debt stressed states like West Bengal.
2. Need to stop the Privatization of six airports including Kolkata & Chennai, which are presently under A.A.I., which will mean handing over Public assets to private hands.

*** SHRI S. SEMMALAI (SALEM):**

1. To discuss the issue of insufficient Power Production in Central Power Plants in Tamil Nadu resulting in power scarcity in Tamil Nadu.
2. To discuss the need for starting a Fruit based industry in Salem Parliamentary Constituency, Tamil Nadu, where there is great scope. Setting up of such fruit based industry will boost the farmers' income and give fillip to the economy of this region.

***श्री अर्जुन राम मेघवाल (बीकानेर):** मैं आगामी सप्ताह की कार्यसूची में निम्नलिखित विषयों को सम्मिलित करने का अनुरोध करता हूँ :-

1. प्रायः देखने में आता है कि अत्यधिक भीड़-भाड़ वाले कार्यक्रमों में भगदड़ मच जाने के कारण सैकड़ों की संख्या में लोगों की मृत्यु हो जाती है जिसमें अधिकतर महिलाओं एवं बच्चों की संख्या ज्यादा होती है । अतः अत्यधिक भीड़ वाले कार्यक्रमों में भीड़ की संख्या सीमित करने एवं ऐसे कार्यक्रमों की अनुमति देने के संबंध में राष्ट्रीय नीति बनाए जाने के विषय को चर्चा में सम्मिलित किया जावे ।
2. देश के कई राज्यों में हाईकोर्टों की बेंचों की स्थापना करने की मांग उठ रही है । वकीलों द्वारा हाईकोर्ट बेंच स्थापना के पक्ष में और विरोध में हड़ताल होती रहती है, जिससे आमजन को काफी समस्याओं का सामना करना पड़ता है तथा न्याय मिलने में देरी होती है । अतः हाईकोर्ट बेंचों की स्थापना के विषय पर संसद में चर्चा के लिए आगामी सप्ताह की कार्यसूची में सम्मिलित किया जावे ।

* Laid on the Table

* SHRI DANVE RAOSAHEB PATIL (JALNA): Under rule 352 of Rules of Procedure and Conduct of Business, I give notice of my intention to raise discussion on the following points of urgent public importance and request you for inclusion of matter in next week Business of House :-

1. Regarding completion of work to State wise survey for issuing Caste and Tribe Certificate and Regarding completion of work to survey for issuing Caste and Tribe Certificate in all Talukas in Marathwada region under Maharashtra state.
2. Inclusion of two groups of people named ‘ Mahallar Kohli’ and ‘Bhamta Rajput’ in the list of Schedule Caste and Schedule Tribe.

*श्री महाबली सिंह (काराकाट): , अगले सप्ताह होने वाले संसद सत्र की कार्यसूची में निम्न विषय को सम्मिलित किया जाए :-

1. हाजीपुर रेलवे जोन के मुगलसराय-गया रेल खंड पर अनुग्रहनारायण और फेसर स्टेशन के बीच एन.एच.-98 पर समपार संख्या 30 पर रेलवे ओवरब्रिज का निर्माण कराया जाए ।
2. हाजीपुर रेलवे जोन के मुगलसराय-गया रेल खंड पर बारुण-दाउदनगर पथ में ब्रिज संख्या 530 पर उपरी पुल का निर्माण कराया जाए ।

*श्री भीम शंकर उर्फ कुशल तिवारी (संत कबीर नगर): मैं निम्नलिखित विषयों को सदन की कार्यसूची में सम्मिलित कराना चाहता हूँ -

1. इस वर्ष भारी वर्षा के कारण आये बाढ़ से पूर्वांचल के जनपदों में काफी आर्थिक नुकसान हुआ है तथा घाघरा नदी के बाढ़ के कारण तटबंध टूट जाने से तीन गाँव घाघरा नदी में विलीन हो गये हैं । इस संदर्भ में जनपद संत कबीर नगर के किसानों को आर्थिक सहायता प्रदान करने; तथा

2. उत्तर प्रदेश में गन्ना किसानों को राज्य सरकार तथा चीनी मिल मालिकों द्वारा हो रहे शोषण के संदर्भ में मैं सदन में अपना विचार रखने की अनुमति चाहता हूँ । केन्द्र सरकार से मेरा अनुरोध हे कि इस संदर्भ में किसानों के हित के लिए हस्तक्षेप करे ।

***श्री हंसराज गं. अहीर (चन्द्रपुर):** महोदय, निम्नलिखित लोकमहत्व के मामले को अगले सप्ताह के कार्यसूची में शामिल करने का अनुरोध करता हूं ।

1. देश में प्रदेश स्तर पर सिंचाई के क्षेत्र में प्रादेशिक विषमता असमानता को दूर करने के लिए सिंचाई के क्षेत्र में पिछड़े राज्यों के सिंचाई परियोजना को पूरा करने के लिए आवश्यक धनराशि तत्काल उपलब्ध करा दे ।
2. कृषि फसलों की अधिक लागत के कारण महाराष्ट्र समेत अन्य राज्यों में केन्द्र सरकार कपास, धान, सोयाबीन, तूवर के फसलों को न्यूनतम समर्थन मूल्य के अलावा लागत मूल्य के अनुसार बोनस मूल्य की घोषणा करे ।

12.18 hrs.

**ELECTION TO COMMITTEE
Committee on Estimates**

SHRI FRANCISCO COSME SARDINHA (SOUTH GOA): I beg to move:

“That the Members of this House do proceed to elect in the manner required by sub-rule(1) of Rule 311 of the Rules of Procedure & Conduct of Business in Lok Sabha, one Member from amongst themselves to serve as a Member of the Committee on Estimates for the un-expired portion of the term of the Committee *vice* Shri Jagdish Sharma disqualified from the membership of Lok Sabha.”

... (*Interruptions*)

MADAM SPEAKER: The question is:

“That the Members of this House do proceed to elect in the manner required by sub-rule(1) of Rule 311 of the Rules of Procedure & Conduct of Business in Lok Sabha, one Member from amongst themselves to serve as a Member of the Committee on Estimates for the un-expired portion of the term of the Committee *vice* Shri Jagdish Sharma disqualified from the membership of Lok Sabha.”

The motion was adopted.

... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 2.00 p.m.

12.20 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Mr. Deputy-Speaker in the Chair)

... (Interruptions)

14.0 ¼ hrs.

At this stage, Shri Ashok Kumar Rawat and some other hon'ble Members came and stood on the floor near the Table.

... (Interruptions)

14.0 ½ hrs

*At this stage, Shri M. Venugopala Reddy,
Shri Murugesan Anandan, Shri Jose K. Mani
and some other hon. Members came and stood on the floor near the Table.*

... (Interruptions)

14.0 ¾ hrs.**PAPERS LAID ON THE TABLE - Contd**

MR. DEPUTY SPEAKER: Papers to be laid on the Table. Sl. No. 6 of the Agenda.
Shri Paban Singh Ghatowar.

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF
NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY
OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): On
behalf of Shri G.K. Vasani, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions)
under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Dredging
Corporation of India Limited, Visakhapatnam, for the year 2012-2013.

(ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9772/15/13)

(b) (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 2012-2013.

(ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9773/15/13)

(c) (i) Review by the Government of the working of the Ennore Port Limited, Chennai, for the year 2012-2013.

(ii) Annual Report of the Ennore Port Limited, Chennai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9774/15/13)

(2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, Goa, for the year 2012-2013.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2012-2013, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mormugao Port Trust, Goa, for the year 2012-2013.

(Placed in Library, See No. LT 9775/15/13)

- (3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, New Mangalore, for the year 2012-2013.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust, New Mangalore, for the year 2012-2013.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the New Mangalore Port Trust, New Mangalore, for the year 2012-2013, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the New Mangalore Port Trust, New Mangalore, for the year 2012-2013.

(Placed in Library, See No. LT 9776/15/13)

- (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2012-2013.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2012-2013.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2012-2013, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2012-2013.

(Placed in Library, See No. LT 9777/15/13)

- (5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2012-2013.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2012-2013.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2012-2013, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2012-2013.

(Placed in Library, See No. LT 9778/15/13)

- (6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2012-2013.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, Paradip, for the year 2012-2013.

(Placed in Library, See No. LT 9779/15/13)

- (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2012-2013.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Mumbai, for the year 2012-2013.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2012-2013, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mumbai Port Trust, Mumbai, for the year 2012-2013.

(Placed in Library, See No. LT 9780/15/13)

(8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2012-2013.

(Placed in Library, See No. LT 9781/15/13)

(9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kolkata Port Trust, Kolkata, for the year 2012-2013.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2012-2013, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Kolkata Port Trust, Kolkata, for the year 2012-2013.

(Placed in Library, See No. LT 9782/15/13)

(10) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, Cochin, for the year 2012-2013.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2012-2013, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Cochin Port Trust, Cochin, for the year 2012-2013.

(Placed in Library, See No. LT 9783/15/13)

(11) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Trust, Chennai, for the year 2012-2013.

(Placed in Library, See No. LT 9784/15/13)

(12) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust (Pension Fund Trust), Mumbai, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust (Pension Fund Trust), Mumbai, for the year 2012-2013.

(Placed in Library, See No. LT 9785/15/13)

(13) A copy each of the following Notifications (Hindi and English versions) under Section 124 of the Major Port Trusts Act, 1963:-

(i) G.S.R. 504(E) published in Gazette of India dated 24th July, 2013 approving the New Mangalore Port Trust (Allotment of Residences) Amendment Regulations, 2013.

(ii) G.S.R. 536(E) published in Gazette of India dated 8th August, 2013 approving the Chennai Port Trust Employees' (Conduct) (Amendment) Regulations, 2013.

(iii) G.S.R. 537(E) published in Gazette of India dated 8th August, 2013 approving the Mumbai Port Trust Employees' (Leave) (Amendment) Regulations, 2013.

(iv) G.S.R. 674(E) published in Gazette of India dated 8th October, 2013 approving the Chennai Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2013.

(Placed in Library, See No. LT 9786/15/13)

14.01 hrs**MATTERS UNDER RULE 377***

MR. DEPUTY-SPEAKER: Hon. Members, Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally hand over slips at the Table of the House immediately.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

... (*Interruptions*)

**(i) Need to declare Sambalpur University in Odisha
as a Central University**

SHRI AMARNATH PRADHAN (SAMBALPUR): Sambalpur University is one of the oldest universities of Odisha. It is located in the Western Odisha Region of the State and has a great contribution in the field of education, art, culture and as well as in political field of the State. Sambalpur is popularly called as the epicentre of art, culture and education of the entire Western Odisha region. I request the Central Government to declare Sambalpur University as the Central University during the current Financial Year.

* Treated as laid on the Table.

(ii) Need to ensure construction of roads under Pradhan Mantri Gram Sadak Yojana as per specified norms and standards in Shravasti and Balrampur districts of Uttar Pradesh

डॉ. विनय कुमार पाण्डेय (श्रावस्ती): मेरे संसदीय क्षेत्र के जनपद श्रावस्ती एवं जनपद बलरामपुर, उत्तर प्रदेश में भारत सरकार की भारत निर्माण योजना अंतर्गत चल रही प्रधानमंत्री ग्राम सड़क योजना की हालत खस्ता है। प्रधानमंत्री ग्राम सड़क योजना अंतर्गत कार्यों की गुणवत्ता बेहद घटिया एवं निराशाजनक है। इस संदर्भ में इस सदन एवं ग्रामीण विकास मंत्रालय के माध्यम से मैंने पूर्व में भी निवेदन किया था कि गुणवत्ता की जांच कराते हुए दोषीजनों के विरुद्ध कठोर कार्यवाही करने का कष्ट करें। परंतु अभी तक इस संबंध में कोई कार्यवाही नहीं की गई है। इस मद में केन्द्र सरकार द्वारा आवंटित धन का दुरुपयोग जारी है। विशेषकर जनपद बलरामपुर में बहुत ही खराब स्थिति है जिससे स्थानीय जनता में काफी रोष व्याप्त है।

प्रधानमंत्री ग्राम सड़क योजना अंतर्गत कराए गए कार्यों में कहीं भी तकनीकी अनुबंध (टैक्नीकल बिड) का अनुपालन पूर्णतया नहीं हो रहा है। जिसका सीधा प्रभाव गुणवत्ता पर पड़ता है। जिससे मानक अनुरूप निर्माण कार्य नहीं हो पा रहा है। साथ ही प्रधानमंत्री ग्राम सड़क योजना अंतर्गत संपन्न कराए गए कार्यों का लोकार्पण अथवा प्रारंभ किए जाने वाले कार्यों का शिलान्यास सांसदों द्वारा नहीं कराया जा रहा है और न ही कहीं शिलालेख अथवा बोर्ड लगाए जा रहे हैं। जिससे यह विदित हो सके कि इस प्रोजेक्ट की लागत, धन का आवंटन आदि कहां से हो रहा है एवं परियोजना क्या है ?

कृपया उपरोक्त विषय में अभिष्ट कार्यवाही हेतु निर्देश जारी करने का कष्ट करें।

(iii) Need to address the problem of people suffering from various diseases due to consumption of water contaminated with fluoride in Kota Parliamentary constituency, Rajasthan

श्री इज्यराज सिंह (कोटा): मेरे संसदीय क्षेत्र कोटा में अनेक ऐसे गांव हैं जहां पर फ्लोराईडयुक्त पानी के पीने से कई लोगों को बीमारी लग गई है, इन बीमार व्यक्तियों के शरीर की हड्डियों पर खतरनाक प्रभाव पड़ रहा है एवं जो छोटे-छोटे बच्चे हैं उनका शरीर पूरी तरह से विकसित नहीं हो पा रहा है । कोटा संसदीय क्षेत्र में जहां पर फ्लोराईडयुक्त पानी का सेवन करने के लिए मजबूर हैं, उन जगहों का पता लगाकर समाधान तुरंत किया जाए जिससे आने वाली पीढ़ियां इससे प्रभावित न हो सकें । ऐसे गांव में शुद्ध जल के लिए जो योजनाएं चल रही है उनको अच्छे प्रभाव डालने के लिए क्रियान्वित किया जाए ।

मेरा सरकार से अनुरोध है कि मेरे संसदीय क्षेत्र कोटा में फ्लोराईडयुक्त पानी के प्रभाव से लोगों के स्वास्थ्य पर बुरा प्रभाव पड़ रहा है उसका तुरंत समाधान किया जाए ।

(iv)Need to expedite the construction of new railway lines from Tindivanam to Nagari and Tiruvannamalai

SHRI M. KRISHNASSWAMY (ARANI): I would like to draw the attention of the Government regarding the need to expedite the new railway lines from Tindivanam to Nagari and also from Tindivanam to Tiruvannamalai which were announced in 2006-07 by the then Hon'ble Railway Minister.

The route of Tindivanam to Nagari, a distance of 180-kms., would pass through Vandavasi, Cheyyar, Arcot, Pallipattu. districts in Tamil Nadu with Nagari station on the Arakkonam-Renigunta section in Chittoor District in Andhra Pradesh. For this Rs.180 crore was allotted to take up the survey works in this route. This new route, which passes through Arani, will also help in the development of the silk industry in Arani and its export.

The second route is from Tindivanam to Tiruvannamalai. The idea is to provide a connectivity from Puducherry to Bengaluru (72 kms) which would benefit people in Coastal and Northern Tamil Nadu to connect to Bengaluru & beyond also and railways, no doubt, will save funds and also easily provide faster connectivity via Gingee Town. Already, around Rs.70 crore was allotted for survey in this route.

At present, land acquisition work is going on but at a very snail's pace. There is administrative delay in the process. There are two river projects. One is Palar River and the other is Cheyyar river which are on these routes. Stones have been also laid at the Palar river and bridges constructed whereas in the Cheyyar river the concerned authorities have not started the bridge construction and the pace of work is very slow. In this area, there is no land acquisition process. Vellore and Villupuram, the land acquisition is very much slow. To sort out this

problem, railway authorities should approach the Revenue Authority of State Government of Tamil Nadu without further delay to expedite the matter so that the above said two railway line projects are completed and commissioned as early as possible.

Hence, I request the Hon'ble Minister for Railways, to kindly intervene in the matter to take necessary steps to expedite the above said two new railway lines in the interest of the general public.

(v) Need to impress upon the Government of Uttarakhand to provide adequate compensation to the people and undertake relief and rehabilitation measures in the State ravaged by the recent natural disaster

श्री सतपाल महाराज (गढ़वाल): मैं सरकार का ध्यान उत्तराखण्ड में हाल ही में आई आपदा में अपना मकान, दुकान सब खो चुके लोगों की ओर आकर्षित करना चाहता हूँ। प्रभावितों को अभी तक किसी प्रकार की आर्थिक सहायता उपलब्ध नहीं हुई है। प्रभावितों को चार किस्तों में मुआवजे की जो नीति सरकार ने बनाई है, वह ठीक नहीं है। उन्हें दो किस्तों में ही मुआवजा दिया जाना चाहिए जिससे वह अपना मकान बना सके। नदियों पर जगह-जगह जहां पुल टूट गए हैं वहां अब तक ट्रालियां भी नहीं लगी हैं, कनेक्टिविटी के लिए पुलों का शीघ्र निर्माण आवश्यक है। जिनके घर टूट गए हैं और उन्हें रहने के लिए किराया दिया जा रहा है तो लोगों का कहना है कि उन्हें एकमुश्त मुआवजा दे जिससे वे अपने घरों का शीघ्र निर्माण कर सकें। इसके साथ ही कंडी वालों, खच्चर वालों के भी मुआवजे राशि में बढ़ोत्तरी कर उसका शीघ्र भुगतान करना चाहिए। जिससे प्रभावित व्यक्तियों का रोजगार शुरू हो सके। आपदा प्रभावितों के दर्द को जानने के लिए सरकार को चाहिए कि वह गैरसैंण में आगामी उत्तराखण्ड विधान सभा का सत्र तम्बू लगा आयोजित करे। केन्द्र सरकार ने वादा किया था कि जिनके मकान पूरी तरह से ध्वस्त हुए हैं उन्हें शीघ्र ही मकान बना दिए जाएंगे, साथ ही पुलों का निर्माण भी शीघ्रता से होगा परंतु वास्तविकता इसके विपरीत है।

मेरा केन्द्र सरकार से अनुरोध है कि आपदा प्रभावितों को सहायता के लिए सरकार शीघ्र ही उत्तराखण्ड सरकार को निर्देशित करे।

(vi) Need to provide a special package to protect the interests of Pomegranate growers distressed due to decline in production of the fruit due to adverse conditions

SHRI SHIVARAMA GOUDA (KOPPAL): Pomegranate cultivation is one of the major commercial crops in my parliamentary constituency Koppal and also many districts in the northern Karnataka region, which was once known for its export quality pomegranate. Unfortunately these days pomegranate growers are facing great difficulties in its cultivation. Problems like shortage of water, bacterial blight, a fungus disease, have destroyed a major portion of pomegranate gardens. The production of pomegranate has come down. The revenue loss is estimated at around Rs. 100 crores. As a result of this most of farmers in Karnataka are unable to clear the growing debt. According to an estimate loan amount of about Rs. 206 crores was taken from various co-operative societies by around 9000 farmers. But they are unable to repay their loans due to failure of pomegranate crop as it is suffering from various diseases.

The region had thousands of hectares of land under pomegranate cultivation. But now the area has shrunk to a few hectares. Withered pomegranate plantations can be seen all around. Many farmers have uprooted the plantations. They are now used as firewood. The farmers elsewhere in the district are also in a similar plight. As the nature's fury continues, there is not much hope left among them. Unlike food grains, horticulture requires heavy investment. Crores of rupees invested by farmers, have gone down the drain as most of the plantations have withered.

I urge upon the Union Government to introduce a special package on the lines of Vidarbha package to protect the interest of pomegranate growers, who have been trapped in the vicious circle of debt. I also urge to take all necessary steps in this regard without further delay.

**(vii) Need to expedite construction of building for
Kendriya Vidyalaya at Barwani in Madhya Pradesh**

श्री मकनसिंह सोलंकी (खरगौन): मैं सरकार का ध्यान मेरे लोक सभा क्षेत्र के बड़वानी में संचालित केन्द्रीय विद्यालय भवन के निर्माण की ओर दिलाना चाहता हूँ। यहां पर वर्ष 2007 से अस्थायी भवन में विद्यालय संचालित है लेकिन गत शैक्षणिक सत्र से कक्षाएं संचालित करने में गंभीर समस्या उत्पन्न हो गई है, जो इस पिछड़े एवं आदिवासी बहुत क्षेत्र के पालकों के सामने एक कड़ी चुनौती है। पिछले वर्ष जिन छात्रों ने कक्षा 10वीं उत्तीर्ण की थी, उन्हें मजबूरन निजी संस्थाओं में दाखिल करना पड़ा है।

केन्द्रीय विद्यालय के स्वयं के भवन निर्माण हेतु शासन द्वारा राशि स्वीकृत होकर एस्टीमेट अनुसार केन्द्रीय लोक निर्माण विभाग को 20 लाख रुपये की पहली किश्त दिनांक 12.09.2013 को जारी कर दी गई है जिसके लिए मध्य प्रदेश शासन द्वारा पूर्व में नियमानुसार जमीन का आवंटन भी किया जा चुका है। लेकिन राशि जारी होने के लगभग दो माह बाद भी भवन निर्माण का कार्य प्रारंभ नहीं किया गया है।

अतः अनुरोध करना चाहूंगा कि केन्द्रीय विद्यालय बड़वानी के भवन निर्माण हेतु संबंधित विभाग के मंत्रालय को निर्देशित करने का कष्ट करें।

(viii) Need to expedite construction work of four-laning of the stretch between B.C. Road and Surathkal in Dakshina Kannada Parliamentary Constituency in Karnataka

SHRI NALIN KUMAR KATEEL (DAKSHINA KANNADA): The work related to the four-laning of the stretch between B C Road and Surathkal in Dakshina Kannada Parliamentary Constituency was started about seven years ago but it has not been completed by the authority concerned till date. People in this area are facing great difficulty as it is a vital link to other major towns in the State. Despite my several requests for speeding up the work, no steps have been taken. The work on the stretch is going on a snail's pace.

Apart from this, works on service roads, building of bus shelters, foot over bridges, flyovers, particularly at Birkan katte in Mangalore have not been expedited.

Hence I urge upon the Union Government to take all necessary steps to complete the project at the earliest by giving necessary instructions to the National Highways Authority of India (NHAI).

(ix) Need to declare all the villages at Chandauli district in Uttar Pradesh as naxal-hit area and undertake development programmes there under Integrated Action Plan

श्री रामकिशुन (चन्दौली): उत्तर प्रदेश में चन्दौली एक छोटा जनपद है तथा यहां विकास कार्य अभी तक नहीं हो पाया है । भारत सरकार के द्वारा इसे नक्सल प्रभावित जिला घोषित किया गया है , जिसके अंतर्गत मात्र 247 गाँवों को नक्सल प्रभावित मानकार विकास कार्य इन्टीग्रेटेड एक्सन प्लान के माध्यम से उपलब्ध कराये जाने वाली राशि के द्वारा किया जा रहा है । जबकि छोटा जनपद होने के चलते नक्सल का प्रभाव संपूर्ण जनपद के गाँवों पर है । जनपद का निर्माण होने के बाद यहाँ रोजगार की कमी है । कोई औद्योगिक प्रतिष्ठान नहीं लगाया जा रहा है, जिससे रोजगार के अवसर शिक्षित बेरोजगारों को उपलब्ध हो सके । अभी तक जिला मुख्यालय का निर्माण नहीं हो सकता है ,जिससे विकास कार्यो पर असर पड़ता है । केन्द्र सरकार के अधीन विभिन्न विभागों का कार्यालय भी जनपद में स्थापित नहीं किया जा सका है । इन सभी कारणों से जनपद चन्दौली विकास की दौड़ में अभी पिछड़ा हुआ है ।

अतः भारत सरकार से मेरी मांग है कि उत्तर प्रदेश के जनपर चन्दौली को एक इकाई मानते हुए जनपद के सभी गाँवों को नक्सल प्रभावित घोषित करते हुए भारत सरकार के द्वारा सहायता राशि को बढ़ाते हुए जनपद के सभी गाँवों में विकास कार्य कराये जायें ।

(x) Need to re-open Dayalpur railway station in Uttar Pradesh

श्री कपिल मुनि करवारिया (फूलपुर): दयालपुर रेलवे स्टेशन उत्तर प्रदेश का इलाहाबाद शहर से चालीस किलोमीटर दूर का स्टेशन है जहाँ से प्रतिदिन सैकड़ों अधिवक्ता, छात्र, व्यापारी व कर्मचारी तथा बुनकर व्यवसायी कार्य के सिलसिले में इलाहाबाद आते जाते हैं। दयालपुर व धीरगंज हॉल्ट स्टेशनों को वाणिज्यिक आधार पर वर्ष 2006 में बन्द कर दिया गया था। दयालपुर व इसके आस-पास के क्षेत्रों में बुनकरी का व्यवसाय भारी मात्रा में होत है। लोगों को इलाहाबाद शहर से कच्चा माल लाने हेतु आने-जाने में बहुत परेशानी होती है तथा समय व श्रम का भी नुकसान होता है। दयालपुर के साथ ही धीरगंज हॉल्ट स्टेशन को भी बंद कर दिया गया था जिसे पुनः बहाल कर दिया गया है परंतु दयालपुर हॉल्ट स्टेशन को अभी तक बहाल नहीं किया गया है।

सरकार से अनुरोध है कि जनहित को देखते हुए दयालपुर हॉल्ट स्टेशन को पुनः बहाल कराकर चालू करायेँ जिससे बुनकर व्यवसायियों को कच्चा माल लाने ले जाने व छात्रों, अधिवक्ताओं आदि को इलाहाबाद शहर आने जाने में सुविधा हो सके।

(xi) Need to construct a road over bridge on level crossing near Maheshkhunt in Sonapur Railway Division under East Central Railway Zone

श्री दिनेश चन्द्र यादव (खगड़िया): पूर्व मध्य रेलवे हाजीपुर अंतर्गत सोनपुर रेल डिवीजन के महेशखूंट एवं मानसी जंक्शन के बीच महेशखूंट स्टेशन से सटे पश्चिम पथ निर्माण विभाग के पथ पर महेशखूंट बाजार में रेलवे ढाला पर आर.ओ.बी. (रोड ओवर ब्रिज) नहीं रहने से आम लोगों को भारी दिक्कत हो रही है।

यह मुख्य रेल मार्ग है, इसी कारण उक्त रेलवे ढाला पर सैकड़ों ट्रेन गुजरने से दिन में दर्जनों बार रेलवे ढाला बंद रहती है। यह व्यस्ततम पथ है।

अतः सरकार पथ निर्माण विभाग के पथ महेशखूंट रेलवे ढाला पर आर.ओ.बी. (रोड ओवर ब्रिज) का निर्माण कराये।

(xii) Need to implement the Ghatal Mastern Plan for Drainage cum Flood control in East and West Midnapore in West Bengal

SHRI SUVENDU ADHIKARI (TAMLUK): I would like to bring it to the kind attention of Hon'ble Union Minister of Rural Development and Minister of Panchayati Raj that a vast area of East and West Midnapore, West Bengal is badly affected almost every year by flood. The flood mainly affects the Silabati-Kangsabati-Dwarakeswar river basin. As a consequence, lakhs of people are rendered homeless every year and they are pushed into financial hardship.

In 2009 'Ghatal Master Plan' was gracefully announced with a noble object to restore the economic as well as commercial viability of this area. The plan includes different types of works like construction of embankments, resuscitation of several rivers, construction of new river sluice, improvement of drainage system etc.

It is a matter of serious concern that despite lapse of four years, there is no development worth the name in implementing the plan. This go-slow attitude towards its implementation is contributing to acute suffering of common people.

I would, therefore, like to request the Union Minister of Rural Development and Minister of Panchayati Raj to please consider the implementation of the plan as early as possible for the greater interest of common people.

(xiii) Need to sanction educational loan and extend the full interest subsidy on such loan to students in the country

SHRI R. THAMARAISELVAN (DHARMAPURI): I would like to bring to the kind attention of the Government that many nationalized banks are not providing or transferring the hundred per cent interest subsidy benefit to the students who took educational loan from these banks. Every student is entitled for the 100% interest subsidy. The bank managers are making many excuses for not giving this subsidy to the students. It has also come to my notice that the branch managers are not helping the poor students the way they are supposed to do and are also not guiding these students properly. When the Government and the Reserve Bank of India are giving high importance and priority to educational loan concept, the banks should implement it properly for the benefit of poor students. Because of the poor handling by the branch managers of the nationalized banks with regard to providing educational loan benefits, the very idea is getting defeated and the future of many thousands of students is put in peril. Therefore, I urge upon the Government to direct the banks to provide or transfer the 100 per cent interest subsidy on educational loan to the students without imposing any unwanted conditions as well as to expedite the sanction of educational loans on priority basis.

(xiv) Need to allocate a special grant for speedy completion of broad-gauge conversion work on Chennai-Kollam rail route

SHRI P. LINGAM (TENKASI): The Chennai-Kollam Railway line which passes through my Tenkasi constituency is important for many reasons. This railway line is well known for its income generation and famous for political reasons too. The broad gauge conversion of this railway line was initiated in 1991. As on date the work relating to gauge conversion is pending between Sengottai and Panalur in this route. Out of the required amount of Rs. 300 crore, only an amount of Rs. 20 crore was allotted during the year 2012-13. AS a result of that the people of my constituency are more concerned to know whether this work would be completed or kept pending. It is worth to mention that the world famous Courtallam waterfalls are in this rail route besides connecting important towns like Virudhunagar, Sivakasi, Thiruththangal, Sriviliputhur, Rajapalayam, Sankarankovil, Kadayanallur, Tenkasi and Sengottai.

I, therefore, urge the Central Government to allocate Rs. 300 crore as a special grant so as to enable speedy completion of broad gauge conversion work in Chennai-Kollam rail route.

(xv)Need to withdraw the notification on new guidelines proposed for the conservation of Western Ghats eco-system infringing the right to livelihood and habitation of small and marginal farmers in the region

SHRI JOSE K. MANI (KOTTAYAM): The Centre's notification on new guidelines proposed for the conservation of Western Ghats eco-system modelled on the recommendations of Kasturirangan Committee has sparked off vehement protests throughout Kerala. The prime stakeholders, mostly small and marginal farmers, inhabiting hilly and forest areas rightly apprehend that the new guidelines infringe their right to shelter and livelihood. It is also feared that many developmental projects in the State will remain stalled. The Government of Kerala has constituted an expert Committee to assess the likely impact of the proposed regulations on the livelihood of the stake holders likely to come under stringent regulations adopted by the Kasthurirangan Committee totally ignoring the humanitarian aspects involved.

I wish to express, on behalf of my party Kerala Congress (M), our anguish and register protest over this anti-poor move by the Centre and appeal for withdrawing the notification until a consensus is worked out taking all stakeholders into confidence.

MR. DEPUTY-SPEAKER: The House stands adjourned to meet tomorrow the 10th of December, 2013 at 11 a.m.

14.02 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Tuesday, December 10, 2013 / Agrahayana 19, 1935 (Saka).*

